GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:127 ANSWERED ON:21.07.2015 Escape of Prisoners

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether incidents of jail breaks and escapes from the jails have been reported and if so, the details thereof along with the reasons therefor;
- (b) the total number of such cases reported/registered and the action taken thereon during each of the last three years and the current year, State-wise including Tihar jail;
- (c) whether the Government has conducted any inquiry in this regard during the said period;
- (d) if so, the details and outcome thereof alongwith the action taken against the responsible officers for such cases during the said period, State-wise;
- (e) whether the Government has any proposal to review the security arrangements and facilities available in various jails of the country and if so, the details thereof;
- (f) whether the Union Government has issued any directive/advisory to various State Governments and police departments to stop such cases; and
- (g) if so, the details thereof and the reaction of the State Governments and police departments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a)to(b) As per the data compiled by the National Crime Records Bureau, a statement of incidents of jail break and escape from prisons of the country at the end of 2011, 2012 and 2013 is given at the Annexure.

(c)to(g) "Prisons" is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, an advisory has been issued to the States/UT Administrations on 28.4.2015 for adopting measures for improvement of security of jails. The same may is available at the following link:

http://mha.nic.in/sites/upload_files/mha/files/AdvisorySecurityofJail_010515.pdf
